

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:176

ANSWERED ON:05.12.2012

LAND TO HOSPITALS

Singh Shri Ratan;Vasava Shri Mansukhbhai D.

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of the allottees, who have been given land on subsidized rates for construction of hospitals and nursing homes in Delhi;
- (b) whether there is any mechanism to monitor the functioning of hospitals and nursing homes as per the terms and conditions of the lease deed;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether complaints have been received against various hospitals and nursing homes which have been allotted land on subsidized rates but are not providing free treatment to patients from the economically weaker sections; and
- (e) if so, the details thereof during the last three years and the current year and the action taken by the Government in this regard?

**Answer**

THE MINISTER OF URBAN DEVELOPMENT(SHRI KAMAL NATH)

(a)to(e) :A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO.176 FOR ANSWER ON 05.12.2012 REGARDING LAND TO HOSPITALS.

(a) Details of the allottees, who have been given land on subsidized rates for construction of hospitals and nursing homes in Delhi, are placed at Annexure-A.

(b)&(c) Yes, Madam. The details of mechanism to monitor the functioning of hospitals and nursing homes as per the terms and conditions of the lease deed are placed at Annexure-B.

(d)&(e) Yes, Madam. The details of the complaints received against various hospitals and nursing homes which have been allotted land on subsidized rates but are not providing free treatment to patients from the economically weaker sections during the last three years are placed at Annexure-C.

The Hospitals which have been allotted land on subsidized rates will have to provide treatment to poor persons to the extent of 25% OPD and 10% IPD patients completely free of charges in all respects. The monitoring of free medical treatment to poor and weaker sections in terms of the directions of the Hon'ble High Court of Delhi & Hon'ble Supreme Court is carried out by the Directorate of Health Services, Government of NCT of Delhi (GNCTD). A Monitoring Committee has been constituted by the Department of Health & Family Welfare, GNCTD and this Committee inspects 4 to 5 identified private hospitals each month to monitor the provision of free treatment provided by these hospitals.

The discrepancies found during such inspections are communicated to the concerned hospitals with the directions for immediate rectification of the same and submission of compliance report to the Directorate of Health Services, GNCTD. The Delhi Development Authority (DDA) and Land & Development Office (L&DO) initiate action for determination/ cancellation of lease deed of Hospitals as and when any such reference is received from Directorate of Health Services, GNCTD.

The details of steps taken by the Government to monitor the free treatment to patients from the economically weaker sections are placed at Annexure-D.